

ITEM NO.1 Court 8 (Video Conferencing) SECTION XI-A

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s).9847-9857/2020

(Arising out of impugned final judgment and order dated 19-05-2020 in WPC No. 19508/2019 19-05-2020 in WPC No. 19821/2019 19-05-2020 in WPC No. 20048/2019 19-05-2020 in WPC No. 20100/2019 19-05-2020 in WPC No. 20113/2019 19-05-2020 in WPC No. 20277/2019 19-05-2020 in WPC No. 20610/2019 19-05-2020 in WPC No. 20837/2019 19-05-2020 in WPC No. 21123/2019 19-05-2020 in WPC No. 22113/2019 19-05-2020 in WPC No. 22380/2019 passed by the High Court Of Kerala At Ernakulam)

NAJIYA NEERMUNDA & ANR.

Petitioner(s)

VERSUS

KUNHITHARUVAI MEMORIAL CHARITABLE TRUST & ORS.

Respondent(s)

(with applns. for deleting the name of petitioner/respondent, exemption from filing affidavit, exemption from filing c/c of the impugned judgment and permission to file additional documents/facts/annexures)

WITH

SLP(C) No. 10127-10144/2020 (XI-A)

(with applns. for exemption from filing c/c of the impugned judgment, ex-parte stay, deleting the name of petitioner/respondent)

SLP(C) No. 10645/2020 (XI-A)

SLP(C) No. 11628/2020 (XI-A)

(with applns. for exemption from filing c/c of the impugned judgment)

SLP(C) No. 12984/2020 (XI-A)

(with applns. for exemption from filing C/C of the impugned judgment, exemption from filing O.T.)

SLP(C) No. 11501/2020 (XI-A)

(with applns. for appropriate orders/directions and exemption from filing c/c of the impugned judgment)

SLP(C) No. 9885-9888/2020 (XI-A)

(with applns. for exemption from filing C/C of the impugned judgment)

Date : 17-02-2021 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE L. NAGESWARA RAO
HON'BLE MR. JUSTICE S. RAVINDRA BHAT

For the parties: Mr. Paramjit Singh Patwalia, Sr. Adv
Mr. Ramesh Babu M. R., AOR
Mr. Dushyant Dave, Sr. Adv.
Mr. Haris Beeran, Adv.
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Ms. Beena Prakash, Adv.
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Mr. Zulfiker Ali P.S., AOR
Ms. Sugandha Yadav, Adv.
Mr. Faisal M. Aboobacker, Adv.
Ms. Lakshmi Sree P., Adv.
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Mr. Abid Ali Beeran P, AOR
Mr. Sarath Janardanan Adv.
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Mr. G. Prakash, AOR
Mr. Mohammed Sadique T.A., AOR
Mr. James P. Thomas, AOR
Mr. Apsal Ansari, Adv.
Mr. C. K. Sasi, AOR
Ms. Swati Setia, AOR
Mr. Wills Mathews, Adv
Mr. Rakesh Garg, Adv
Mr. Ashish Gopal Garg, Adv
Ms Shweta Garg AOR
Mr. P.V. Dinesh AOR

Ms. Sindhu T.P. Adv
Mr. Bineesh K. Adv
Mr. Mukund P Unny Adv

Mr. Ajay Bansal Adv
Mr. Gaurav Yadava Adv
Ms. Veena Bansal Adv

UPON hearing the counsel the Court made the following
O R D E R

As prayed by the learned counsel for the petitioner, SLP(C)No.12984 of 2020 and SLP(C) Nos. 9885-9888 of 2020 are de-tagged and to be listed on 26.03.2021.

Rest of the matters:

Dy.No.3942/2021 is taken on board:

Permission to file SLP in Dy.No.3942/2021 is granted.

Arguments concluded.

Leave granted.

Judgment reserved.

(B.Parvathi)
Court Master

(Beena Jolly)
Court Master